

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

**PRESENT: MS. SAROJ RAJWARE
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
22.11.2019**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and
Beverages Pvt.Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Brijesh Kumr Tamber and Ms. Khyati Bhardwaj, Advocates
for IRP
Mr. Mohak Sharma, Advocate for Ex-Director
Ms. Geetanjali Shahi, Advocate for Oasis Beverage Ltd.

ORDER

Request for an adjournment is being made on behalf of the Ld. Counsel for
the Ex-Director on grounds that the arguing counsel is in personal difficulty.
In view of the same, renotify this case on 18th December 2019.


**(Saroj Rajware)
Member (T)**


**(Ina Malhotra)
Member (J)**